GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 992

TO BE ANSWERED ON THE 10TH FEBRUARY, 2021/ MAGHA 21, 1942 (SAKA)

IMPLEMENTATION OF CLAUSE-6 OF ASSAM ACCORD

992. SHRI AJIT KUMAR BHUYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry has received the report of the expert Committee headed by Hon'ble Justice (Retd.) B. K. Sharma constituted for implementation of Clause-6 of Assam Accord;
- (b) if so, the details thereof; and
- (c) what steps have been taken for implementation of the report of the said Committee?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (c) High Level Committee for implementation of Clause 6 of Assam Accord, headed by Hon'ble Justice (Retd.) B. K. Sharma, submitted its report to the State Government of Assam. The recommendations are under examination of the State Government.
